**PROHIBITORY ORDER NO. RRD/SRO/1403/2026/1**

**SECURITIES AND EXCHANGE BOARD OF INDIA**
**SOUTHERN REGIONAL OFFICE, CHENNAI**

**Recovery Certificate No. 2199 of 2019 issued against Nagendra Komera (PAN-AOAPK4529E) in the matter of Exelon Infrastructure Ltd.**

| Sl. | Name of the defaulter | Address | PAN |
|---|---|---|---|
| 1. | Nagendra Komera | 8-3-169/129, Habeb Fatheema Nagar, Borabanda, Hyderabad – 500 018 | AOAPK4529E |

**Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992**

1. Recovery proceedings have been initiated against Nagendra Komera (PAN-AOAPK4529E), ["referred to as "**Defaulter**"] for failure to pay the dues under the following certificate drawn up by the Recovery Officer, Southern Regional Office.

| Certificate No. | Name of the Defaulter(s) | Date of issuance of Notice of Demand | Amount (in Rs.) |
|---|---|---|---|
| 2199 of 2019 | Nagendra Komera (PAN- AOAPK4529E) | June 10, 2019 | Rs.2,09,745/- + further interest, costs, expenses and charges etc |



दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स', सातवी मंज़िल, 756 - एल, अन्ना सालै, चेन्नई - 600 002.
Southern Regional Office : Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai - 600 002. Phone : 044 - 2852 6686, 2888 0222 Fax : 044 - 2888 0333 e-mail : sebisro@sebi.gov.in
प्रधान कार्यालय: सेबी भवन, 'जी' ब्लॉक, बांद्रा - कुर्ला काम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

2. Notice of Demand dated June 10, 2019 was issued by the Recovery Officer to the defaulter demanding payment of the said sums along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The Recovery Officer had issued Attachment Order dated July 09, 2019 in respect of all demat accounts/all funds/folios/schemes held by the defaulters. Further, vide another Attachment Order dated July 09, 2019, the Recovery officer had attached the bank accounts including lockers of the defaulters, either singly or jointly held with other persons and all amounts/proceeds due or may become due to the defaulter or any money held or may subsequently hold for or on account of the defaulter.

3. Subsequently, vide an Order dated December 23,2019 the Recovery Officer directed the Banks to remit the amount as available in the bank accounts of the defaulters to SEBI. The Mutual Funds were also directed to redeem the units of mutual funds held in the name of the defaulters and to remit the amount to SEBI.

4. Considering that the amounts that could be realized through the remittances from bank account/s of the defaulters is not sufficient, it is necessary to prohibit the defaulters from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by them.

5. In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulters are hereby prohibited from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by the defaulters**. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of the defaulters, which would stand attached in execution of the aforesaid Recovery Certificates.

6. The defaulters are also hereby directed to furnish the complete details of all the movable and immovable properties held by them and charges, if any, thereon, in the format prescribed at Annexure-A, along with the original title deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.



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7. This Order **shall be served on the defaulters and the Inspector General of Registration of all the States and Union Territories and specifically to the concerned Tehsildars, District Registrars and Sub-Registrars in the State of Telangana**, with a direction, -

   a. to inform the details of immovable properties owned by the defaulters; and
   b. not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

8. The Order shall also be served on the concerned District Registrars and Sub-Registrars of the areas in which the addresses of the defaulters are located.

Given under my hand and seal at Chennai on this March 12, 2026.

**SEAL**

भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

**RECOVERY OFFICER**

मोहम्मद साजिद
MOHD SAJID
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai



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**Annexure- A**

| S. No. | Description of the Property | Date of Purchase | Purchase Price | Present Market Value | Details of building, fixtures, fittings, standing crop, timber, livestock etc. | Details of encumbrance if any |
|---|---|---|---|---|---|---|
| 1 | District | | | | | |
| | Sub-Division | | | | | |
| | Block | | | | | |
| | Village | | | | | |
| | Mouza | | | | | |
| | Khata No./Patta No. | | | | | |
| | Survey No. | | | | | |
| | Plot No. | | | | | |
| | Boundaries | | | | | |
| | Extent of land | | | | | |
| 2 | | | | | | |
| 3 | | | | | | |
| 4 | | | | | | |
| 5 | | | | | | |

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